

ITEM NO.15

COURT NO.13

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 6316/2023

[Arising out of impugned final judgment and order dated 07-02-2023 in WC No. 19048/2022 passed by the High Court of Judicature at Allahabad]

UTTAR PRADESH AVAS EVAM VIKAS PARISHAD & ANR.

Petitioner(s)

VERSUS

M/S GAURSONS INDIA PVT. LTD. & ORS.

Respondent(s)

(IA No. 20718/2024 - EXEMPTION FROM FILING O.T.
 IA No. 64857/2023 - EXEMPTION FROM FILING O.T.
 IA No. 22814/2024 - EXEMPTION FROM FILING O.T.
 IA No. 22810/2024 - PERMISSION TO FILE ADDITIONAL
 DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(C) No. 6720/2023 (XI)

(IA No. 67647/2023 - EXEMPTION FROM FILING O.T.)

SLP(C) No. 7738-7739/2023 (XI)

(IA No. 76832/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
 JUDGMENT;IA No. 76830/2023 - EXEMPTION FROM FILING O.T.)

Date : 12-11-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
 HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Kamlendra Mishra, AOR

Mr. P. N. Misra, Sr. Adv.
 Mr. Abhishek Kumar Singh, AOR
 Mr. Abhinav Jaganathan, Adv.
 Ms. Pallavi Singh, Adv.
 Ms. Anamika Yadav, Adv.

For Respondent(s) Mr. Anand Shankar Jha, AOR
 Mr. Gopal Sankernarayanan, Sr. Adv.
 Ms. Veenu Singhal, Adv.
 Mr. Sambhav Jain, Adv.
 Ms. Shreya Nair, Adv.

Mr. Abhilekh Tiwari, Adv.

Mr. R. Venkataramani, Attorney General for India

Ms. Aishwarya Bhati, A.S.G.

Mr. Rajeev Kumar Dubey, Adv.

Mr. Ruchir Ranjan Rai, Adv.

Mr. Ashiwan Mishra, Adv.

Mr. Kamendra Mishra, AOR

Mr. Abhishek Kumar Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

At the request of the learned counsel for the parties, the
matter is adjourned to 19.11.2024.

INDU MARWAH)
AR-cum-PS

(NIDHI WASON)
COURT MASTER (NSH)